

THE GUWAHATI METROPOLITAN DEVELOPMENT AUTHORITY (AMENDMENT) BILL, 2021

A
BILL

further to amend the Guwahati Metropolitan Development Authority Act, 1985.

Preamble

Whereas it is expedient further to amend the Guwahati Metropolitan Development Authority Act, 1985, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

Assam
Act No.
XX of
1987

It is hereby enacted in the Seventy-second Year of the Republic of India as follows :-

Short title,
extent and
commencement

1. (1) This Act may be called the Guwahati Metropolitan Development Authority (Amendment) Act, 2021.
- (2) It shall have the like extent as the principal Act.
- (2) It shall come into force at once.

Amendment of
section 5

2. In the principal Act, in section 5, in sub-section (1), for the existing clause (l), the following shall be substituted, namely:-
“(l) Chief Engineer of the Guwahati Metropolitan Development Authority, not below the rank of Superintending Engineer (Civil) of any Department under the State Government to be appointed by the State Government.”

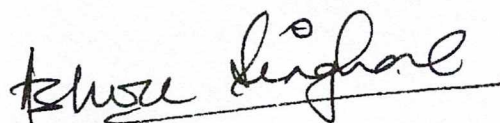
26/11/2021
PREPARED BY THE
LEGISLATIVE DEPARTMENT

DATE *26/11/2021*

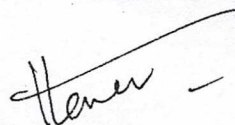
STATEMENT OF OBJECTS AND REASONS

The Bill seeks to amend the Guwahati Metropolitan Development Authority Act, 1985. It is proposed to amend Section 5(1)(l) of the GMDA Act, 1985 by proposing changes as “**Chief Engineer of the Guwahati Metropolitan Development Authority, not below the rank of Superintending Engineer (Civil) of any Department under the State Government to be appointed by the State Government**”.

As per Section 5(1)(l) of the GMDA Act, 1985 (as amended), the Chief Engineer of the GMDA should not be below the rank of Superintending Engineer of the State PWD, to be appointed by the State Govt. In order to widen the scope of choice of a suitable person in the rank of Superintending Engineer for the post of Chief Engineer, GMDA, there is a need for further amendment so that a suitable person from any department of the Govt. of Assam can be deputed as the Chief Engineer of GMDA.



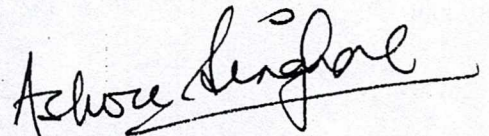
Minister,
Department of Housing & Urban Affairs,
Assam, Dispur



Principal Secretary
Assam Legislative Assembly

FINANCIAL MEMORANDUM

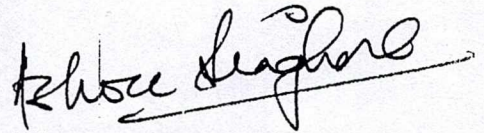
The proposed Bill will not lead to any expenditure from the consolidated fund of the State of Assam.



Minister,
Department of Housing & Urban Affairs,
Assam, Dispur

MEMORANDUM OF DELEGATED LEGISLATION

The present amendment will not create any delegated legislation.



Minister,
Department of Housing & Urban Affairs,
Assam, Dispur

**Extract of the existing section of the Guwahati Metropolitan
Development Act, 1985**

Section 5(1)(I)	Chief Engineer of the Guwahati Metropolitan Development Authority, not below the rank of Superintending Engineer of the State PWD, to be appointed by the State Government.
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